समाचार भारती न्यूज एजेन्सी के लिए पत्रकार मजुरी बोर्ड की सिफारिशें

1577 श्रीजी० बरबोरा: श्रीजंड०ए० अहमद: श्रीयेल्लारेड्डी: श्रीएम० बी० भद्रम्:

श्री आर० एन० झाः

श्री रेवतीं कान्त सिंहः

क्या **अम तथा पुनर्वास** मत्नी यह बताने की कृपा करेगे कि :

- (क) पत्रकार मजूरी बोर्ड की सिफारिशो के अनुसार 'समाचार भारती' न्यूज एजन्सी को किस श्रेणी मे रखा गया है,
- (ख) क्या समाचार भारती से सम्बद्ध पत्न-कार एव गैर-पत्नकार कर्मचारियो को मजूरी बोर्ड की शिफारिशो के अनुसार वेतन महगाई भत्ता, शहरी भत्ता एव अन्य भत्त और सुविधाये मिल रही है; और
- (ग) यदि उपर्युक्त भाग (ख) का उत्तर "ना" हो तो सरकार समाचार भारती के प्रबन्धको से मजूरी बोर्ड की सिफारिश सागू कराने के लिये क्या कदम उठा रही है और उसका क्या परिणाम निकला है ?

†[Recommendations of the Journa-LIST WAGE BOARD FOR SAMACHAR BHARATI NEWS AGENCY

1577. SHRI G BARBORA:
SHRI Z. A. AHMAD:
SHRI YELLA REDDY:
SHRI M. V. BHADRAM:
SHRI R. N. JHA:
SHRI REWATI KANT
SINHA:

Will the Minister of LABOUR AND REHABILITATION be pleased to state

(a) the category in which 'Samachar Bharati' News Agency has been included according to the recommendations of the Journalists Wage Board;

- (b) whether the Journalist and non-Journalist employees connected with the 'Samachar Bharati' are drawing salaries dearness allowances, city compensatory allowances and other allowances and facilities according to the recommendations of the Wage Board; and
- (c) if the answer to part (b) above be in the negative, what steps are being taken by Government with the management of the Samachar Bharati to implement the recommendation of the Wage Board and what is the outcome thereof?

श्रम, सेवानियोजन और पुनर्वास मंत्रालय में राज्य मंत्री (श्री भागवत झा आजाद)ः (क) श्रेणी VII, जैसाकि प्रबन्धको ने सूचित किया था।

- (ख) यह सूचित किया गया है कि समाचार भारती के कर्मचारियोको महगाई भत्ते सहित समे- कित वेतन दिया जा रहा है सवारी भत्ता,और अन्य भत्ते भी जहा कही नियमानुकूल मिलने चाहिय इनके अतिरिक्त मिलते है और कुल राशि श्रमजीवि पत्रकारों से सबधित मजूरी बोर्ड द्वारा निर्धारित न्यूनतम राशि से अधिक है। यह भी सूचित किया गया है कि हाल ही में बनाये गये सेवा नियमों में जो कि पिछली तारीख से लागू किये गये है, छुट्टी तथा अन्य सुविधाओं की व्यवस्था मजूरी बोर्ड के पचाट के अनुरुप की गई है।
- (ग) यह सूचित किया गया है कि वेतन मान मौजूदा वर्ष के राजस्व का अनुमान लगाकर निश्चित किये जायेग, ताकि यदि वह 5 लाख रुपये में अधिक होता है तो अभिकरण को उच्चतर वर्ग में रखा जा सकता है और तदनुसार कर्मचारियों को अदायगी की जा सकती है। दिल्ली प्रशासन के श्रम विभाग ने प्रबधकों से लिखित रूप में यह प्रार्थना की है कि निर्णय को कियान्वित किया जाय, अन्यथा कानुनी कार्रवाई करने पर विचार किया जायगा।

†[THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD) (a) Class VII, as reported by the management.

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(b) It has been reported that the employees of Samachar Bharati are currently being paid consolidated salaries, inclusive of Dearness allowance; conveyance and other allowances are paid extra, wherever applicable, and the total emoluments exceed the minimum prescribed by the Wage Board for working journalists. It has been also reported that the service rules, made recently and brought into effect retrospectively, provide for leave and other facilities on the lines of the Wage Board Award.

(c) It has been reported that the pay scales would be fixed after assessing the revenue of the current year, so that, if it goes beyond Rs. 5 lakhs, the agency can be placed in higher category and employees paid accordingly. The Labour Department of the Delhi Administration has requested the management in writing to implement the decision failing which legal action would be considered.]

PAYMENT OF SALARY TO THE EMPLOYEES OF SAMACHAR BHARATI NEWS AGENCY

1578. SHRI REWATI KANT SINHA:

SHRI R. N. JHA:

SHRI Z. A. AHMAD:

SHRI YELLA REDDY:

Will the Minister of LABOUR AND REHABILITATION be pleased to state:

- (a) whether it is a fact that apart from the New Delhi Office of Samachar Bharati News Agency, the employees of the branch offices at Patna, Bombay, Bhopal and Indore have not been paid timely for the last one year; and
 - (b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD): (a) and (b) Information is being collected and will be laid on the Table of the House.

EQUAL PAY FOR EQUAL WORK FOR THE EMPLOYEES OF SAMACHAR BHARATI NEWS AGENCY

1579. SHRI G. BARBORA: SHRI REWATI KANT SINHA:

SHRI Z. A. AHMAD: SHRI M. V. BHADRAM: SHRI R. N. JHA:

Will the Minister of LABOUR AND REHABILITATION be pleased to state:

- (a) what are the reasons for not applying the principle of 'equal pay for equal work' in respect of the employees of the Samachar Bharati News Agency in New Delhi;
- (b) whether it is a fact that the employees working in its branch offices at Patna, Bombay, Bhopal, Indore, Madras etc. have not been paid their salaries for the last three months; and
- (c) if so, what steps are proposed to be taken by Government to apply the principle of 'equal pay for equal work' and by when they propose to get the arrears of their salaries paid to them and what are the reasons for delay in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EM-PLOYMENT AND REHABILITA-(SHRI **BHAGWAT** TION AZAD): (a) to (c) The subject matter of the question falls in the State sphere. It has been reported that the employees in Gujarat State have not been paid salaries for the last three months, though no complaint was received by the State Government. The State Governments have now requested the management to make the payment immediately. Non-payment is stated to be due to non-receipt of payment orders. In Maharashtra (Bombay Office), the wages of employees for June 1969 was paid after a delay. The management have been advised to ensure payment on or before the 7th of each month, as per the Bombay Shops and Establishments Act, 1948 under which the Bombay office is registered.

EXHIBITION OF FILMS 'GANDHIJI'S DANDI MARCH, 1930'

1580. SHRI PRANAB KUMAR MOKHERJEE: Will the Minister of INFORMATION AND BROAD-CASTING AND COMMUNICATIONS be pleased to state:

(a) whether it is a fact that the Government of India have refused permission for the exhibition of 3 films on